

:ITEM NO.20

COURT NO.6 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No...../2016

CC No. 3774/2016

(Arising out of impugned final judgment and order dated 04/05/2015
in WPC No. 25200/2015 passed by the High Court of Judicature at
Allahabad)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

SUNIL KUMAR RAJPOOT AND ORS.

Respondent(s)

(With application for condonation of delay in filing SLP and office
report)

Date : 04/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Shreekant N. Terdal, A.O.R.

Dr. Ritu Bhardwaj, Adv.

Ms. Saroj Bala, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

List the matter after four weeks.

[KALYANI GUPTA]

COURT MASTER [SHARDA KAPOOR]

COURT MASTER